

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2603
ANSWERED ON:28.07.2014
WELFARE OF INDUSTRIAL WORKERS
Mukherjee Shri Abhijit

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has formulated any scheme for the safety and welfare of the labourers/workers engaged in various industrial units in the country;
- (b) if so, the details thereof;
- (c) whether there is constant exploitation of such workers and labourers in different organisations;
- (d) if so, the details thereof and the action taken by the Government in this regard; and
- (e) the other safety and welfare measures taken by the Government for the social security and protection of such labourers in the country?

Answer

MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

- (a) & (b): The safety and welfare concerns of the labourers/workers engaged in various industrial units in the country are taken care by the Government through enactment of various statutes in the form of Factories Act, 1948 and the Rules framed thereunder.
- (c) & (d): The provisions of the Factories Act, 1948 and Rules framed thereunder are enforced by the respective State Governments /Union Territories through their State Factories Inspectorates/Directorates and actions are taken by the Government for violations of the provisions in accordance with the statutory provisions for the same.
- (e): Other Statutes/measures covering the social security provisions and welfare of industrial workers include; the Employees' State Insurance Act, 1948, Employees' Provident Fund and Miscellaneous Provisions Act, 1952, the Maternity Benefit Act, 1962, the Payment of Gratuity Act, 1972 etc.